SECTION II-A
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.)NO. 9363 OF 2014
WITH
CRIMINAL MISCELLANEOUS PETITION NOS. 4392, 5179 AND 5180 OF 2015
(Applications for Bail, exemption from filing official translation and exemption from filing certified copy of impugned order)

NANHAKU RAM ...PETITIONER
VERSUS
STATE OF JHARKHAND ...RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 30th March, 2015, when the Court was pleased to pass the following order:-

> **"Issue notice limited to the quantum of sentence."**

Accordingly, show cause notice was issued to sole respondent (State) through registered A.D. Post.

It is submitted that Mr. B.V. Balaram Das, Advocate has filed vakalatnama/appearance on behalf of sole respondent (State).

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 26th day of August, 2015.

ASSISTANT REGISTRAR

Copy to:-
Mr. Akshat Shrivastava, Advocate.
Mr. B.V. Balaram Das, Advocate.

C3/pa ASSISTANT REGISTRAR